

(2023) 08 KL CK 0116
In the High Court Of Kerala
Case No : Writ Petition (C) No. 26786 Of 2023

Preetha

APPELLANT

Vs

Secretary Regional Transport Authority, Regional Transport
Office, Civil Station P.O., Vadakara, Pin 673101

RESPONDENT

Date of Decision : 14-08-2023

Acts Referred:

Citation : (2023) 08 KL CK 0116

Hon'ble Judges : Murali Purushothaman, J

Bench : Single Bench

Advocate : I.Dinesh Menon, Sreejith

Final Decision : Disposed Of

Judgement

Murali Purushothaman, J

1. This writ petition is filed seeking a direction to the respondent to consider Ext.P3 request for revision of timings of the petitioner's own service operating on the route Balussery - Meppayoor in respect of stage carriage KL-07-CD-9438, within a time frame.

2. The petitioner's case is that even though she had submitted Ext. P3 request on 28.07.2023, to revise the timings of the above vehicle, the same has not been considered. Hence, this writ petition.

3. Heard Sri. I. Dinesh Menon, the learned counsel for the petitioner and the learned Government Pleader.

4. Having considered the pleadings and materials and taking note of the submissions of the petitioner that Ext. P3 is pending consideration before the respondent, there will be a direction to the respondent to consider the same in accordance with law and as expeditiously as possible, at any rate, within a period of three months from the date of receipt of a certified copy of this judgment, subject to the priority of pending applications as directed to be considered by this

Court and after hearing the petitioner and other affected parties, if any.
The writ petition is disposed of.